

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
TA (Co. Act.)- 52(PB)/2023

IN THE MATTER OF:

Pukhraj Singh Chug

.... Petitioner/Applicant

v.

Anoop Sharma

.... Respondent

Order Under Rule 16(d) NCLT , 2016

Order delivered on 02.02.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Mr. Prashant Pakhiddey, Mr. Manav Gill, Advs.

For the Respondent : None appeared

ORDER

Today, when the matter was called, Ld. Counsel Mr. Prashant Pakhiddey appeared on behalf of the Applicant.

None appeared on behalf of the Respondent(s). On the last occasion, Ld. Counsel for the Respondent appeared and undertook to file the reply which is still not filed. One last opportunity is given to file the reply before the next date of hearing.

At the request, list the matter for a physical hearing **on 01.03.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT